In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation notification no.1618/XXXVI-3-24(F)-87, dated May 28, 1994 for general information

No. 1618/XXXVI-3.-24(F)-87

Dated Lucknow, May 28, 1994

In exercise of the powers under sub-section (1) of section 18 of the Child Labour (Prohibition and Regulation) Act, 1986 (Act No. 61 of 1986), the Governor is pleased to make the following rules after these having been previously published in Government notification no. 150/XXXVI-3--24(F)-87, dated February 1, 1993 and after considering the objections and suggestions received in respect thereof.

THE UTTAR PRADESH CHILD LABOUR (PROHIBITION AND REGULATION) RULES, 1994

Short title and commenceent

- 1. (1) These rules may be called the Uttar Pradesh child La our (Prohibition and Regulation) Rules, 1994.
- 2. They shall come into force with effect from the date of their publication in the Gazette.
- 2. In these rules:

(a) "Act" means the Child Labour (Prohibition and Regulation) Act, 1986 (Act No. 61 of 1986);

- (b) "Form" means a form appended to these rules;
- (c) "Register" means the register maintained under section 11;
- (d) "Schedule" means the Schedule to the Act;
- (e) "Section" means section of the Act:

(f) The expression "young person" shall have the meaning assignd to it in the Factories Act, 1948 (Act no. 63 of 1948).

Register (section 11 and section 18 (2) (0)

3. The Register under section 11 shall be maintained in Form 'A' every year. The register of an year shall te kept in record for a period of three years.

Prescribed Medical Authority by whom aud from which certificate of age is issued and charges therefor

4. (I) For the purposes of the Act, the Chief Medical Officer of the district or a Medical Officer of a Government Hospital (including employees State Insurance Hospital/Dispensary and Primary Health Centre) possosing M.B.B.S. Degree shall be the prescribed medical authority within the local limits of his jurisdiction. (2) The certificate of age to be issued by the preseribed medical authority shall be in Form 'B'.

(3) The charges payable to the prescribed medical authority for the issue of such certificate shall be such as may be fixed from time to time by the State Government or the Central Government, as the case may be.

(4) The charges payable to the prescribed medical authority shall be borne by the occupier.

FORM 'A [See Rule 3(1)]

Year.....

Name and address of occupier.....

Nature of work being done by the establishmentPlace of work...

Serial no	Name of child	Father's name	Date of birth	Permanent address	Date of joining the establishment	Nature of work on which employed	Daily hours of work	Intervals of rest	Wages period	Remarks

FORM 'B' CERTIFICATE OF AGE

[See RULE 4(2)]

Certificate No.

I HEREBY CERTIFY that I have personally examined (Name......son/daughter of residing at.....and that he/she has completed his her fourteenth year) and his/her age, as near as can be ascertained from my examination.

His/her descriptive marks are

Thumb-impression/Signature of child.

Passport size photo of the child

Signature by Medical Officer on the photo

Place:Medical Officer,Date :Designation.

.....

By order, SHAMBHU NATH, *Sachiv.*